

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall):

- (a) Rs. 33,515/-
(b) Rs 52,900/-

Undertrial prisoners in Manipur Jail

838. Shri L. Achaw Singh: Will the Minister of Home Affairs be pleased to state:

(a) the number of undertrial prisoners detained in the Manipur Jail at present,

(b) the number of such prisoners detained for over three months and over six months respectively, and

(c) whether any steps have been taken to expedite their cases?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) 86

(b) Thirteen over three months and seven over six months

(c) Every effort is made to dispose of all cases as speedily as possible

Agricultural Loans

840 Dr. Ram Subhag Singh: Will the Minister of Finance be pleased to state

(a) the total amount of loan sanctioned so far by the National Agricultural Credit (Long Term Operations) Fund to State Governments since its establishment and

(b) what amount of the sanctioned loans have so far been drawn by the State Governments?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b) Since the establishment of the Fund on the 3rd February, 1956 loans amounting to Rs 289 70 lakhs were sanctioned upto 31st July, 1957 including Rs. 21.50 lakhs sanctioned in 1957-58. Out of this amount Rs 160 45 lakhs was drawn by the State Governments during 1956-57

Dead Rent

841. Shri Matin: Will the Minister of Steel, Mines and Fuel be pleased to state

(a) whether Government are aware that lease-holders holding vast coal-bearing areas have to pay huge amount as minimum or Dead Rent annually to the respective State Governments concerned who are now their head lessors,

(b) whether Government propose to compensate holders of virgin coal-bearing areas who, though desirous of working their properties, are nevertheless prevented from doing so by the Coal Board, and yet are not eligible for compensation under the Coal Bearing (Acquisition and Development) Act, not being included in the final acquisition programme of Government, and

(c) whether any interim compensation is under contemplation to be paid to lease holders whose areas are not to be taken over by Government though large expenditure has been incurred over past prospecting, acquisition procedure and minimum royalties?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) Information regarding the amounts is not readily available. Collection of the information will involve time and labour not commensurate with its utility

(b) No. The Coal Board gives opening permission according to rules. Any refusal to give such permission will not entitle the party to compensation from Government. Government also may not be interested in acquiring that land under the Coal Bearing Areas (Acquisition & Development) Act for the public sector

(c) No. The question does not arise

स्टाफ कार

द्वार श्री सरजू पाण्डे : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत सरकार के प्रत्येक मंत्री के पास स्टाफ कारो को मिलाकर कितनी कारे हैं, और